

Petition(s) for Special Leave to Appeal (C) No(s). 30803/2016
(Arising out of impugned final judgment and order dated 04/10/2016
in CMWP No. 22910/2016 passed by the High Court Of Judicature at
Allahabad)

BRAHM PAL

Petitioner(s)

VERSUS

STATE OF U.P. AND ORS.

Respondent(s)

(with appln. (s) for exemption from filing c/c of the impugned
judgment and exemption from filing O.T. and interim relief and
office report)

WITH

SLP(C) No. 30906/2016

(with appln. (s) for exemption from filing c/c of the impugned
judgment and exemption from filing O.T. and interim relief and
office report)

SLP(C) No. 31992/2016

(with appln. (s) for exemption from filing c/c of the impugned
judgment and exemption from filing O.T. and interim relief and
office report)

SLP(C) No. 36255/2016

(With Interim Relief and Office Report)

Date : 16/01/2017 These petitions were called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE KURIAN JOSEPH

HON&#39;BLE MR. JUSTICE A.M. KHANWILKAR

For Petitioner(s) Mr. Arvind Kumar Sharma, Adv.

Mr. Hara Prasad Sahu, Adv.

Mr. F.I. Chudhury, Adv.

Mr. Pranaya Kumar Mohapatra, Adv.

Mr. Shiv Kant Mishra, Adv.

For Respondent(s) Mr. Pramod Swarup, Sr. Adv.

Ms. Alka Sinha, Adv.

Mr. Anuvrat Sharma, Adv.

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Mr. Ravindra Kumar, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel appearing for the Respondent No.1/State and
Respondent No.4 seek time to file counter affidavit.

It is submitted by the learned counsel appearing for

Respondent No.1/State that the land in question is in possession of
the State ever since 2008. This submission is, however, disputed
by the learned counsel for the petitioner(s).

Status quo with regard to the possession, as on today, shall
be maintained by the parties, until further orders.

However, we make it clear that this order shall not be made
use of for regaining possession by the petitioner(s).

List after six weeks.

(NARENDRA PRASAD) (RENU DIWAN)

COURT MASTER ASSISTANT REGISTRAR

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